

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No. 28
CP No. 42/BB/2023

IN THE MATTER OF:

M/s Fitwell Caps Ltd

... Petitioner

Vs.

ROC

...Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on: 13.04.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL
PRESENT:

For the Petitioner : K. Dushyantha Kumar, PCS.
For the Respondent : None

ORDER

1. Head Shri K Dushyantha Kumar, Learned PCS for the Petitioner
2. Issue Notice to ROC. Registry is directed to prepare the notices and the learned counsel for the Petitioner is collect the notice from the registry and serve it personally on ROC along with CP copy and material papers through e-mail as well as speed post and to file the proof of service in Registry within two weeks.
3. A Period of 30 days for filing response by the Petitioner, if any, thereto from the date of receipt of copy of report is granted.
4. List it on 13.06.2023.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)